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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 8.12.99

CP 42/99 (OA 524/96)

Udai Ram, Attendant cum Khansama, Inspection Quarter, Jaipur GPO.
... Petitioner

V/s.

- 1. Shri %B.B.Kapoor, Chief Post Master General, Rajasthan Circle, Jaipur.
- 2. Shri Shanker Lal, Sr.Supdt.of Post Offices, Jaipur City Postal Division, Jaipur.

... Respondents

CORAM:

HON 'BLE MR .S .K .AGARWAL .JUDICIAL MEMBER HON 'BLE MR .N .P .NAWANI .ADMN .MEMBER

For the Petitioner

... Mr.C.B.Sharma

For the Respondents

... Mr .K .N .Shr imal

ORDER

(PER HON 'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER)

This is a Contempt Petition filed under Section 17 of the Administrative Tribunals Art. 1885, arising out offan order dated 13.5.99 passed in OA 524/96 Udai Ram v. Union of India & Ors.

- 2. Vide order dated 13.5.99 this Tribunal gave the following directions:-
 - "7. In the circumstances, we are of the view that the applicant is entitled to the & scale of Rs.825-1200 w.e.f. 1.9.88, the date from which he is holding the post of Attendant-cum-Khansama in the Inspection & Quarters, G.O.P. Jaipur."
- 3. It is stated by the xeepondents petitioner that the opposite party has wilfully and deliberately disobeyed the order of this Tribunal.
- 4. Show-cause notice was given to the opposite party and reply has been filed. In the reply it has been stated specifically that the order has been complied with and the petitioner has been fixed in the pay scale of Rs.825-1200 w.e.f. 1.9.88. Copy of the order is also annexed as Annexure R/1 for reference. It has also been stated that the petitioner has also been paid arrears.
- 5. It is stated by the learned counsel for the petitioner that on the same date he filed a representation before the Sr.Supdt. of Post Offices, Jaipur City Postal Division, Jaipur, on 4.12.99.

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It has been stated that his representation has not been disposed of so far.

- On the perusal of the reply filed by the learned counsel for the opposite party, we are of the considered opinion that no case of contempt against the alleged contembers is made out. Therefore, the contempt proceedings are liable to be dismissed.
- We, therefore, dismiss this Contempt Petition and notice issued against the alleged contemners are hereby discharged. However, we direct the Sr.Supdt.of Post Offices, Jaipur City Postal Division, Jaipur, to dispose of the representation dated 4.12.99, filed by the petitioner, as expeditiously as possible.

(N .P .NAWAN I) MEMBER (A)

MEMBER (J)